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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2136/2024

AMIR SINGH ..... Petitioner

Through: Mr. Rahul Mehra, Sr. Adv. alongwith

Mr. Hemant Raj Phalpher, Mr. Chaitanya Gosain and Mr. Auritro

Mukherjee, Advs.

versus

UNION OF INDIA AND OTHERS ..... Respondents

Through: Mr. Anil Soni, CGSC (through VC)

alongwith Mr. Devvrat Yadav, Adv.

for UOI.

Mr. Vikash Singh, Adv. and Mr. Sagar Chaurasai, Adv. (through VC)

for R-2/Ad-hoc Committee.

Mr. Jai Anant Dehadrai, Adv. alongwith Mr. Siddharth Sharma, Mr. Tasnimul Hassan and Mr. Martin G.

George, Advs.

**CORAM:** 

## HON'BLE MR. JUSTICE SACHIN DATTA ORDER 15.03.2024

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CM APPL.16100/2024 (on b/o R-1 seeking extension of two weeks' time to file reply to the present petition)

- 1. This is an application on behalf of the applicant/respondent no.1 seeking extension of two weeks' time to file a reply to the present petition in terms of the directions contained in the order dated 16.02.2024.
- 2. Although, this Court does not find merit in the reasons cited in support of the prayer made in the present application, in the interest of justice, and as a last opportunity, (02) two weeks' time is granted to the applicant/respondent no.1 to file reply to the present petition.





- 3. As directed in para 25 of the order dated 16.02.2024, the reply must clearly indicate the road map for making the VFI compliant with the mandatory directions/requirements set out in the judgment dated 16.08.2022 read with the National Sports Development Code of India, 2011. Further, the reply must specifically also indicate, (i) the institutional mechanism put in place to ensure that whenever elections are held for electing EC of National Sports Federations, including the VFI, 25% representation of sports-person is ensured not only in the EC but also in the general body of the concerned Federation; and (ii) the institutional mechanism put in place in compliance with the judgment dated 10.02.2023 in W.P.(C) 8915/2019, titled as *K.P. Rao v. Union of India & Ors.*, to ensure that the State Associations/District Associations are in compliance with the National Sports Development Code of India, 2011 and the requirements prescribed in the aforesaid judgment dated 16.08.2022.
- 4. List on 01.04.2024.
- 5. The date already fixed in W.P.(C) 2136/2024 *i.e.*, 21.03.2024 stands cancelled.

SACHIN DATTA, J

MARCH 15, 2024/r